

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 135 OF 2018 &
IA NOS. 631, 641 & 612 OF 2018**

Dated: 31st May, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

**Haryana Power Purchase Centre & Ors. Appellant(s)
Vs.
GMR Kamalanga Energy Limited & Ors. Respondent(s)**

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan
Mr. Pulkit Agarwal

Counsel for the Respondent(s) : Mr. Basava Prabhu Patil, Sr. Adv.
Mr. Vishrov Mukerjee
Ms. Raveena Dhamija for R-1

Mr. Ravi Kishore for R-2

ORDER

**IA NO. 612 OF 2018
(Appl. for urgent listing)**

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, the application is allowed.

APPEAL NO. 135 OF 2018

All the respondents have been served and affidavit of service is filed.

We have heard learned counsel for the parties. **Admit.** Issue notice to the respondents on the appeal as well as on the IA Nos. 631 & 641 of 2018 (Appls. for stay & Appln. for filing additional documents) returnable on 12.07.2018. Mr. Vishrov Mukherjee takes notice on behalf of Respondent No.1 and Mr. Ravi Kishore takes notice on behalf of Respondent No.2 and they seek three weeks time to file reply.

List the matter on **12.07.2018**. In the meantime, learned counsel for the respondents may file reply on or before 22.06.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

(Justice N. K. Patil)
Judicial Member

ts/tpd

(I.J. Kapoor)
Technical Member